

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Contempt Petition No.54/91
in
O.A.532/91

Mrs.G.U.Surve,
Head Clerk,
Office of the
Regional Provident Fund
Commissioner,
Maharashtra & Goa,
341, Bhavishyanidhi Bhavan,
Bandra(E),
Bombay - 400 051.

.. Applicant.

vs.

Mr.A.Gurusamy,
Regional Provident Fund
Commissioner,
Maharashtra & Goa,
341, Bhavishyanidhi Bhavan,
Bandra (E),
Bombay - 400 051.

.. Respondent

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri D.K.Agrawal, Member(J)

Appearances:

1. Mr.R.R.Dalvi
Advocate for the
Applicant.
2. Mr.R.K.Shetty
Counsel for the
Respondent.

TRIBUNAL'S ORDER:
(Per D.K.Agrawal, Member(J))

Date: 4-11-1991

This Contempt Petition is directed
on the ground that the interim order dtd. 7-10-1991
passed in O.A.532/91 has not been complied with.

2. The order dtd. 7-10-1991 is to the
effect that "Status quo as on today be maintained
with regard to transfer order dtd. 4-6-1991 at page 6
of the application." The reply of the opposite party
has already been filed. We gather the following facts
from the pleadings on record.

3. The applicant was transferred vide
order dtd. 4-6-1991. A representation dtd. 5-6-91
was made to the Provident Fund Commissioner. The

Dr. Agrawal

C.P. 54/91 in
O.A. 532/91

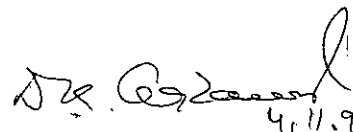
--: 2 :-

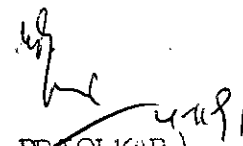
(5)

same was rejected vide order dtd. 13-6-1991.

The applicant was relived according to the official records on 17-6-1991. The applicant thereafter made an application for leave with effect from 18-6-1991 which was returned to the applicant vide letter dtd. 4-7-1991 saying that ~~the~~ leave if any may be applied at Nashik.

4. Thus we are ~~of~~ unable to find any breach of the order. In our opinion no breach has been committed. The applicant already stands relieved by order dtd. 17-6-1991. Consequently this Contempt Petition is liable to be rejected. It is accordingly rejected. No order as to costs..


(D.K. AGRAWAL)
Member(J)


(M.Y. PRIOLKAR)
Member(A)

MD